

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 1/82-ALC4/2011 MEETING DATE : 05.04.2011

The Meeting No.1/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 05.04.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri M. Mitra, Dy. DCGI, Office of DCGI
3. Shri Krishan Kumar, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No.B-1	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.1/12	F.No.01/82/050/00075/AM11/DES-III
Meeting Date:05.04.2011	RA F.No.09/24/040/00503/AM10
Adv.Lic.No.0910041155 dated 03.03.2009	
Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.	

Case No.B-2	M/S Sainor Laboratories Pvt. Ltd.			
Norms Committee Meeting No.1/12	F.No.01/82/050/00100/AM10/DES-III F.No.01/82/050/00705/AM11/DES-III F.No.01/82/050/00808/AM11/DES-III			
Meeting Date:05.04.2011	RA F.No.09/24/040/00046/AM10 RA F.No.09/24/040/00553/AM10 RA F.No.09/24/040/00209/AM11			
Adv.Lic.No.0910037897 dated 13.05.2009 Adv.Lic.No.0910041952 dated 06.05.2010 Adv.Lic.No.0910043387 dated 07.09.2010				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
n-Butyl Magnesium Chloride 24%	1 KG.	1.	n-Butyl Chloride	0.200 kg
		2.	Tetrahydrofuran	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-3	M/S Gujarat Narmada Valley Fertilizers Co. Ltd.
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Norms Committee Meeting No.1/12	F.No.01/82/050/01008/AM09/DES-III			
Meeting Date:05.04.2011	RA F.No.34/24/040/00054/AM09			
Adv.Lic.No.3410022287 dated 11.09.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/86/2010-Ch.II dated 10.11.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluene Di Amine	1 Kg.	1.	Toluene	0.763 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-4	M/S Midchl Chemical & Pharma P. Ltd.
Norms Committee Meeting No.1/12	F.No.01/82/050/00435/AM09/DES-III
Meeting Date:05.04.2011	RA F.No.09/24/040/00289/AM08
Adv.Lic.No.0910033007 dated 15.02.2008	
Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.	

Case No.B-5	M/S Hindustan Polyamides & Fibres Ltd.			
Norms Committee Meeting No.1/12	F.No.01/83/050/01343/AM07/DES-III F.No.01/83/050/01661/AM07/DES-III			
Meeting Date:05.04.2011	RA F.No.03/94/040/00915/AM07 RA F.No.03/94/040/01141/AM07			
Adv.Lic.No.0310409452 dated 24.11.2006 Adv.Lic.No.0310417197 dated 24.01.2007				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2006-Ch.II dated 03.01.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl-3-Oxo-2-Pentyl-1-Cyclopentane Acetate	1 Kg.	1.	Pentyl Endo (85%) (2 Pentyl-2-Cyclopentene-1-one)	0.960 kg
		2.	Dimethyl Malonate	0.770 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-6	M/S Grand Organics Pvt. Ltd.
Norms Committee Meeting No.1/12	F.No.01/82/050/00867/AM07/DES-III
Meeting Date:05.04.2011	RA F.No.17/24/040/00010/AM07
Adv.Lic.No.1710000821 dated 30.07.2004	
Committee considered case as per agenda and in light of written comments forwarded by Department of	

C&PC vide their U.O. No.14010/35/2010-Ch.II dated 22.03.2011 and in consultation with technical authority present in meeting, decided to allow import of Ethylene Oxide to the extent of 0.08 kg/kg of export product without any other change in the decision taken in 36/11 meeting held on 07.12.2010.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-7	M/S Lupin Ltd.
Norms Committee Meeting No.1/12	F.No.01/82/050/00509/AM11/DES-III
Meeting Date:05.04.2011	RA F.No.03/95/040/00177/AM11
Adv.Lic.No.0310877817 dated 08.06.2010	
Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.	

Case No.B-8	M/S India Glycols Ltd.
Norms Committee Meeting No.1/12	F.No.01/82/050/00085/AM06/DES-III
Meeting Date:05.04.2011	RA F.No.05/88/040/00006/AM06
Adv.Lic.No.0510156603 dated 02.05.2005	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per SION A-3634.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-9	M/S Aarti Industries Ltd.
Norms Committee Meeting No.1/12	F.No.01/82/162/00332/AM11/DES-III
Meeting Date:05.04.2011	RA F.No.03/94/040/00848/AM10 RA F.No.03/94/040/01063/AM10
Adv.Lic.No.0310553773 dated 05.01.2010	
Adv.Lic.No.0310564399 dated 11.03.2010	
Committee considered case as per agenda and observed that the ad-hoc norms against Advance licence No.0310553773 dated 05.01.2010 have been fixed in 46/82 meeting held on 09.02.2010 and advance licence No.0310564399 dated 11.03.2010 was issued on repeat basis under para 4.7.1 of HBP. The firm has requested for issue of NOC for import of Bromofluoromethane in terms of Policy Circular No.52 dated 06.01.2009. It was also observed that NOC for import of 10 kgs. Of Bromofluoromethane has been received from Ministry of Environment and Forests vide their O.M. No.11/2/2011-OC dated 23.02.2011.	
Committee, after detailed deliberations and in consultation of technical authority present in meeting, decided to grant "NOC" to the firm for import of Bromofluoromethane to the extent of 10 kgs. against both the advance authorizations.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-10	M/S Aico Laboratories India Ltd.
Norms Committee Meeting No.1/AM12	F.No. 01/82/050/01579/AM09/DES-III F.No. 01/82/050/00774/AM10/DES-III

	F.No. 01/82/050/01030/AM09/DES-III F.No. 01/82/050/01115/AM09/DES-III F.No.01/82/050/00617/AM09/DES-III													
Meeting Date: 05.04.2011	RAF No.08/24/040/00207/AM09 RAF No.08/24/040/00066/AM09 RAF No.08/24/040/00150/AM09 RAF No.08/24/040/00136/AM09 RAF No.08/24/040/00176/AM10													
Adv. Lic. No.0810077615 dated 27.01.2009 Adv. Lic. No.0810073464 dated 22.07.2008 Adv. Lic. No.0810074855 dated 22.09.2008 Adv. Lic. No.0810075355 dated 13.10.2008 Adv. Lic. No.0810083625 dated 15.10.2009														
Committee considered case as per agenda and noticed that from the process flow diagram of Glycine USP from the crude stage, there are two stages where loss occurs. This is also substantiated by the production and Consumption data certified by Central Excise Authority and submitted by the firm. After detailed deliberations and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table><tr><th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td rowspan="2">Glycine USP</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)</td><td>1.099 kg</td></tr><tr><td>2.</td><td>Methanol</td><td>0.264 kg</td></tr></table>	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.099 kg	2.	Methanol	0.264 kg	
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Glycine USP	1 Kg.	1.	Amino Acetic Acid Purity NMT98.5% (Chloride content NLT 0.5%)	1.099 kg										
		2.	Methanol	0.264 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.C-1	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.1/12	F.No.01/82/162/00093/AM11/DES-III
Meeting Date:05.04.2011	
Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.	

Case No.C-2	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.1/12	F.No.01/82/162/00094/AM11/DES-III
Meeting Date:05.04.2011	
Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.	

Case No.C-3	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.1/12	F.No.01/82/162/00385/AM11/DES-III
Meeting Date:05.04.2011	
Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.	

Case No.C-4	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.1/12	F.No.01/82/162/01222/AM10/DES-III
Meeting Date:05.04.2011	
Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.	

1	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:31.05.2011
	Decision :Committee considered case as per agenda and observed that the Drug Manufacturing Licence submitted by the firm has not been authenticated properly by Drugs Control Authority. It was, therefore, decided to write to the concerned Drugs Control Authority directly to authenticate the DML and to furnish the same to this office. Accordingly, case was deferred for 31.05.2011.			

2	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:31.05.2011
	Decision :Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:74/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/00108/AM11/	RLA File :09/24/040/00203/AM10/	Lic.No/Date:0910039636 16.10.2009	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.			

5	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288 23.12.2009	Defer Date:31.05.2011
	Decision :Committee considered case as per agenda and decided to remind the firm to furnish a copy of DML. Accordingly, case was deferred for 31.05.2011.			

6	Case No.:81/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:1/82-ALC4/2011	Status:Case
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			05.04.2011	Deferred
	HQ File :01/82/050/00115/AM11/	RLA File :09/24/040/00390/AM10/	Lic.No/Date:0910040690 28.01.2010	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:48/14/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/00410/AM11/	RLA File :03/94/040/00933/AM10/	Lic.No/Date:0310570355 20.04.2010	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:137/9/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/00352/AM11/	RLA File :05/24/040/00048/AM11/	Lic.No/Date:0510264575 19.05.2010	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:38/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01386/AM11/	RLA File :09/24/040/00029/AM11/	Lic.No/Date:0910042383 17.06.2010	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

11	Case No.:67/41/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01415/AM11/	RLA File :09/24/040/00005/AM11/	Lic.No/Date:0910042381 17.06.2010	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:3/25/82-ALC4/2010	Party Name:APEX DRUGS & INTERMEDIATES LIMITED	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/00817/AM11/	RLA File :09/70/040/00082/AM11/	Lic.No/Date:0910043460 09.09.2010	Defer Date:31.05.2011

Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.

13	Case No.:74/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01155/AM11/	RLA File :03/94/040/00601/AM11/	Lic.No/Date:0310594787 01.10.2010	Defer Date:31.05.2011
	Decision :Committee considered case as per agenda and observed that NOC for import of Gas (1,1,1,2,3,3,3 Heptafluoropropane) (HFA 227 Propellant) has been received from Ministry of Environment and Forests. It was decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:6/52/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01775/AM11/	RLA File :09/24/040/00397/AM11/	Lic.No/Date:0910044556 03.12.2010	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

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Case No.:73/41/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Approved	
HQ File :01/82/050/01421/AM11/	RLA File :08/24/040/00270/AM11/	Lic.No/Date:0810094594 13.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/67/2008-Ch.II dated 29.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Copper Formazone Base	1 KG.	1.	Ortho Amino Phenol	0.550 kg
		2.	Toluene	1.394 kg
		3.	Caustic Soda Flakes or Caustic Soda Lye (100% Real basis	4.160 kg
		4.	Soda Ash	1.350 kg
		5.	Sodium Nitrite	0.225 kg
		6.	Copper Sulphate	0.614 kg
		7.	Polyol	0.450 kg
RA concerned may take further necessary action as per above decision of NC.				

16	Case No.:3/52/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01772/AM11/	RLA File :09/24/040/00558/AM11/	Lic.No/Date:0910045891 11.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:4/52/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS	Meet No/Date:1/82-ALC4/2011	Status:Case
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		PRIVATE LIMITED	05.04.2011	Deferred
	HQ File :01/82/050/01773/AM11/	RLA File :09/24/040/00556/AM11/	Lic.No/Date:0910045892 11.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:1/52/82-ALC4/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01770/AM11/	RLA File :03/94/040/01044/AM11/	Lic.No/Date:0310620978 14.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.			

19	Case No.:2/52/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01771/AM11/	RLA File :03/94/040/01092/AM11/	Lic.No/Date:0310620986 14.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:5/52/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01774/AM11/	RLA File :24/24/040/00019/AM11/	Lic.No/Date:2410031154 14.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC, Petrochemicals Division.			

21	Case No.:7/52/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01776/AM11/	RLA File :34/24/040/00326/AM11/	Lic.No/Date:3410029603 14.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

22	Case No.:8/52/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01777/AM11/	RLA File :08/24/040/00368/AM11/	Lic.No/Date:0810097156 14.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:9/52/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01778/AM11/	RLA File :09/24/040/00560/AM11/	Lic.No/Date:0910045929 15.03.2011	Defer Date:31.05.2011

Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.

24	Case No.:12/52/82-ALC4/2010	Party Name:MICRO INKS LTD.	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01781/AM11/	RLA File :03/95/040/00969/AM11/	Lic.No/Date:0310621209 15.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.			

25	Case No.:13/52/82-ALC4/2010	Party Name:MICRO INKS LTD.	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01782/AM11/	RLA File :03/95/040/00970/AM11/	Lic.No/Date:0310621220 15.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.			

26	Case No.:14/52/82-ALC4/2010	Party Name:MICRO INKS LTD.	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01783/AM11/	RLA File :03/95/040/00994/AM11/	Lic.No/Date:0310621222 15.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.			

27	Case No.:15/52/82-ALC4/2010	Party Name:MICRO INKS LTD.	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01784/AM11/	RLA File :03/95/040/00993/AM11/	Lic.No/Date:0310621225 15.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.			

28	Case No.:16/52/82-ALC4/2010	Party Name:BELCO PHARMA	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01785/AM11/	RLA File :05/23/040/00311/AM11/	Lic.No/Date:0510286088 15.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

29	Case No.:17/52/82-ALC4/2010	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01786/AM11/	RLA File :05/23/040/00353/AM11/	Lic.No/Date:0510286097 15.03.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:10/52/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT	Meet No/Date:1/82-ALC4/2011	Status:Case
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	LTD	05.04.2011	Approved
HQ File :01/82/050/01779/AM11/	RLA File :09/24/040/00557/AM11/	Lic.No/Date:0910045930 16.03.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export Product	Export Qty.	Sl.No.	Import items
n-Butyl Magnesium Chloride 24%	1 KG.	1.	n-Butyl Chloride
		2.	Tetrahydrofuran
			Qty. allowed
			0.200 kg
			1.00 kg
RA concerned may take further necessary action as per above decision of NC.			

31	Case No.:11/52/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01780/AM11/	RLA File :09/24/040/00547/AM11/	Lic.No/Date:0910045936 16.03.2011	Defer Date:31.05.2011
Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.				

32	Case No.:18/52/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01787/AM11/	RLA File :03/94/040/00471/AM11/	Lic.No/Date:0310621836 17.03.2011	Defer Date:31.05.2011
Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.				

33	Case No.:19/52/82-ALC4/2010	Party Name:INTERMED,	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01788/AM11/	RLA File :04/24/040/00351/AM11/	Lic.No/Date:0410122723 22.03.2011	Defer Date:31.05.2011
Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.				

34	Case No.:1/1/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01789/AM11/	RLA File :03/94/040/00762/AM10/	Lic.No/Date:0310623195 24.03.2011	Defer Date:31.05.2011
Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.				

35	Case No.:2/1/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:1/82-ALC4/2011 05.04.2011	Status:Case Deferred
	HQ File :01/82/050/01790/AM11/	RLA File :03/94/040/01135/AM11/	Lic.No/Date:0310623333 25.03.2011	Defer Date:31.05.2011

Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.

Case No. Outside Agenda-1	M/s Scitech Specialities Pvt. Ltd.
Norms Committee Meeting No. 1/12	F.No.01/82/050/00956/AM09/DES-III
Meeting Date 05.04.2011	RLA F. No. 03/95/040/00324/AM09
Adv. Lic. No.0310484762 dated 01.09.2008	
Committee considered case. Shri Pradeep Gadre, Managing Director of the company appeared before the Committee and explained the case . He informed that Committee that this is the firm advance licence they have obtained for export of Cevamune Tablet and the word Chlorine Nutralizer refer to the product application only. Committee, after detailed deliberations and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Cevamune Tablet" without any other change in the decision taken in 52/82 meeting held on 17.03.2009. RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda	M/S Scitech Healthcare Pvt. Ltd.
Norms Committee Meeting No.1/12	F.No.01/82/050/00436/AM08/DES-III
Meeting Date:05.04.2011	RA F.No.03/95/040/00466/AM08
Adv.Lic.No.0310445758 dated 09.10.2007	
Committee considered case. Shri Pradeep Gadre, Managing Director of the company appeared before the Committee and explained the case. He shown the certificate issued by Drugs Control Authority certifying that the export item is not a drug item. After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 31.05.2011.	